(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3775 0 200 RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Akash Sharma S/o Shri Muker Jeet Sharma R/o Badyal P.O Sanoora Tehsil Rajpura District Samba

Vide notification No. 2688 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77164-71 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Samba.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Samba.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Akash Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3776 () 1025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Akarshan Magotra S/o Shri Gopal Krishan R/o Bain, Tehsil Chenani, District Udhampur

Vide notification No. 2608 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77172-79 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Udhampur.

Secretary, Bar Council of India, New Delhi.

 Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Udhampur.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

 Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Akarshan Magotra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3777 1 122 RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abrar Ashraf S/o Shri Mohd Ashraf R/o Takiya Magam Kokang, Tehsil & District Anantnag

Vide notification No. 2607 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 77184-87 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Anantnag. 1.

Secretary, Bar Council of India, New Delhi.

Manager, Government Press, Jammu for publication in the next issue of 2. Government Gazette.

President, District Bar Association, Ananatnag.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 4. 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Abrar Ashraf, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3778 (1) MRG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhimanyu Sadhotra S/o Shri Sanjay Sharma R/o Village Khartyar, Malhar Road, P.O Garhi, **Tehsil District Udhampur**

Vide notification No. 2606 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 77188-95 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Udhampur. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Udhampur. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Abhimanyu Sadhotra, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3779 1 2025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abdul Haleem S/o Shri Shoket Ahmed R/o Bhati Dhar Village Jugal Tehsil Mendhar District Poonch

Vide notification No. 2677 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77191-203 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Poonch.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Poonch.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Abdul Haleem, Advocate

.....for information and necessary action.

Assistant Registrar

(L.P Section)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3780 6) 1025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aadhar Gupta S/o Shri Rajeev Gupta R/o H.No. 29-A C/o Chand Building, Last Morh main Road, Patel Nagar Gandhi Nagar, Tehsil & District Jammu

Vide notification No. 2604 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 77204-11 RG/LP Dated: 4.12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, J&K High Court Bar Association, Jammu.

4. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Aadhar Gupta, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3781 01 2015/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zamin Abass S/o Sh. Muneer Hussain Shah R/o Village Surhoti Ward No. 8, Tehsil Mendhar District Poonch

Vide notification No. 2538 of 2024/RG/LP dated 07.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 17272-19 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Poonch. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Poonch. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Zamin Abass, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3782 01 2025/RG/LP Dated: 7 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Yassar Iqbal S/o Shri Shakeel Ahmed R/o Lassana, Tehsil Surankote District Poonch

Vide notification No. 2537 of 2024/RG/LP dated 07.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 17220-27 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Poonch. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Poonch. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Yassar Iqbal, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3783 0\200/RG/LP Dated: 1.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vishali Khajuria D/o Ramesh Khajuria R/o Miran Sahib, Bansultan Tehsil & District Jammu

Vide notification No. 2534 of 2024/RG/LP dated 07.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77 228-35 RG/LP Dated: 12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

 Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Vishali Khajuria, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3784 of 245 /RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tarun Charbathia S/o Om Parkash R/o Village Sumwan near Raghunath Mandir, **Tehsil & District Jammu**

Vide notification No. 2532 of 2024/RG/LP dated 07.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 77236-43 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Tarun Charbathia, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3185 42025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shamsiya Bano D/o Shri Ghulam Mohd R/o Village Shajing Gongma, Tehsil Chuchot District Leh

Vide notification No. 2530 of 2024/RG/LP dated 07.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 17244-SI RG/LP Dated: 7 .12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Leh. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Leh. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Shamsiya Bano, Advocate 7.

.....for information and necessary action.

P Section)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3786 12025 /RG/LP Dated: 9.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Qudaratullah Shahab S/o Mohd Qayoom R/o Dodason Balla, Tehsil Thanamandi, District Rajouri

Vide notification No. 2517 of 2024/RG/LP dated 07.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 17252-59 RG/LP Dated: 7 .12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Rajouri. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Rajouri. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Qudaratullah Shahab, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3787 0/2025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Anmol Singh S/o Shri Kamaljeet Singh R/o Ward No. 10, Tehsil Arnia District Jammu

Vide notification No. 2686 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 17260-67 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Anmol Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3788 1225/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anjali Jasrotia D/o Shri Nagar Singh R/o Village Janglote Tehsil and District Kathua

Vide notification No. 2609 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 77268-75 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kathua. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Kathua. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Anjali Jasrotia, Advocate 7.

.....for information and necessary action.

P. Section)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3789 1205/RG/LP Dated: 7.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anshiya Sharma D/o Arun Kumar Sharma R/o H.No. 97, Basant Nagar, Paloura, Tehsil and District Jammu

Vide notification No. 2612 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77276-83 RG/LP Dated: 9 .12.2025

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- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Anshiya Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3790 1 2015/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sarfraz Farooq S/o Mohd Farooq R/o Gunthal, Tehsil Surankote District Poonch

Vide notification No. 2511 of 2024/RG/LP dated 07.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 17204-91 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sarfraz Farooq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3791 1 2025 /RG/LP Dated: 9.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sahil Rajput S/o K Sujan Singh R/o H.No.03, Ward No.2, Nai Basti, Tehsil & District Reasi

Vide notification No. 2527 of 2024/RG/LP dated 07.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77292-99 RG/LP Dated: 7.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Reasi.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Reasi.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sahil Rajput, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3792 01 2025 /RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sahil Chanjotra S/o Sewa Ram R/o H.No. 299, Narwal Pain, Tehsil Jammu South, District Jammu

Vide notification No. 2526 of 2024/RG/LP dated 07.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77 300-07 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sahil Chanjotra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3793 4 2025 /RG/LP Dated: 7 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Ramayani D/o Shri Sanjay Sharma R/o Ward No. 10, Rampur, Tehsil & District Rajouri

Vide notification No. 2520 of 2024/RG/LP dated 07.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77 308-15 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Ramayani, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3794 12025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rakshit Parihar S/o Madan Lal R/o Matta Kishtwar Tehsil and District Kishtwar

Vide notification No. 2519 of 2024/RG/LP dated 07.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77316-23 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kishtwar.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Kishtwar.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Rakshit Parihar, Advocate

.....for information and necessary action.

Assistant Registrar

(L.P Section)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3795 of 2025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Neha Khajuria D/o Sh. Sudhir Khajuria R/o Village Gurha Pattan, Tehsil Bhalwal, District Jammu

Vide notification No. 2514 of 2024/RG/LP Dated 07.10.2024for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 17324-31 RG/LP Dated: 9.12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, J&K High Court Bar Association, Jammu.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Neha Khajuria, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3796 1 2025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mahim Gupta S/o Shri Naresh Gupta R/o H.No. 76, New Rehari, Tehsil & District Jammu

Vide notification No. 2504 of 2024/RG/LP Dated 05.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 7331-38 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, J&K High Court Bar Association, Jammu.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mahim Gupta, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3797 of 2025/RG/LP Dated: 4 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Madhav Bhasin S/o Neeraj Bhasin R/o H.No. 188, Janipur Colony, Tehsil & District Jammu

Vide notification No. 2503 of 2024/RG/LP Dated 05.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77339-46 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

2. Secretary, Bar Council of India, New Delhi.

- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Madhav Bhasin, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3798 4 2635 /RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Kartikay Sharma S/o Sh. Raman Sharma R/o H.No. 442, Anand Street Amphalla Tehsil & District Jammu

Vide notification No. 2502 of 2024/RG/LP Dated 05.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77347-54 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Kartikay Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3799 1 2025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Kanan Vaid D/o Shri Parshotam Kumar R/o Ward No. 1 Thalori, Tehsil Vijaypur, District Samba

Vide notification No. 2501 of 2024/RG/LP Dated 05.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77355-62 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Samba.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Kanan Vaid, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3810 4 2625 /RG/LP Dated: 1.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Amandeep Singh S/o Shri Joginder Singh R/o Village Taraf Sanji Tehsil & District Kathua

Vide notification No. 2496 of 2024/RG/LP Dated 05.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 77363-78 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Kathua. 1.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, District Bar Association, Kathua. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- Mr. Amandeep Singh, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3001 of 2005/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aditya Manhas S/o Shri Bahadur Singh R/o Post Office Ambaran, Tehsil Akhnoor District Jammu

Vide notification No. 2494 of 2024/RG/LP Dated 05.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Adminis

No: ~~~~ RG/LP Dated: ↑ .12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Jammu. 1.
- Secretary, Bar Council of India, New Delhi. 2.
- Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.
- President, J&K High Court Bar Association, Jammu. 4.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.
- 7. Mr. Aditya Manhas, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3802 0) 2005 /RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhishek Verma S/o Vijay Kumar R/o Village Kangrail Tehsil Bhalwal District Jammu

Vide notification No. 2493 of 2024/RG/LP Dated 05.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 17379-86 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abhishek Verma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3803 0 2025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Abhishek Sharma S/o Ashwani Sharma R/o Ward No. 3, Tehsil Hiranagar, District Kathua

Vide notification No. 2536 of 2024/RG/LP Dated 07.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77387-94 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Abhishek Sharma, Advocate

.....for information and necessary action.

Assistant Registrar

(L.P Section)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3804 et 2025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sharbh Kumar S/O Udyot Kumar R/O Sarwal New Plot near Krishna Mandir Rehari, Tehsil & District Jammu

Vide notification No. 2143 of 2024/RG/LP Dated 04.09.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77395-412 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sharbh Kumar, Advocate

.....for information and necessary action.

Assistant Registrar

(L.P Section)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3805 1 2625/RG/LP Dated: 9.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mridull Thaplu S/O Satish Thaploo R/O H.No. 75, Lane 24, Bhawani Nagar, Janipur, Tehsil & District Jammu

Vide notification No. 2135 of 2024/RG/LP Dated 04.09.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77403 - O RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

Secretary, Bar Council of India, New Delhi.

 Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, J&K High Court Bar Association, Jammu.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Mridull Thaplu, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3006 0) 2025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jagjeet Singh Gother S/O Karnail Singh R/O Ramkot (Korithial) Tehsil Ramkot, District Kathua

Vide notification No. 2132 of 2024/RG/LP Dated 04.09.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 77411-10 RG/LP Dated: 7 .12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kathua. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Kathua. 4.

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Jagjeet Singh Gother, Advocate 7.

.....for information and necessary action.

t Registrar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3007 1 2025/RG/LP Dated: 9.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Amir Ahmad S/O Shabir Ahmad R/O Nagni, Hidyal, Tehsil & District Kishtwar

Vide notification No. 2128 of 2024/RG/LP Dated 04.09.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77419-26 RG/LP Dated: 12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kishtwar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Amir Ahmad, Advocate

.....for information and necessary action.

Assistant Registrar

(L.P Section)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 38 68 61 2025/RG/LP Dated: 9.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rajan Sambyal S/O Jagdev Singh R/O Ward No. 15, Mandi Garh Tehsil & District Samba

Vide notification No. 2139 of 2024/RG/LP Dated 04.09.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77427-34 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Bar Association, Samba.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Rajan Sambyal, Advocate

.....for information and necessary action.

Assistant Registrar

(L.P. Section)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3809 1205/RG/LP Dated: 9.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Gurbakshish Singh S/o Shri Daljeet Singh R/o Village Gulpur P.O Ajote Tehsil Havelli District Poonch

Vide notification No. 3014 of 2024/RG/LP Dated 09.12.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77435-42 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Gurbakshish Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3810 1 2025 /RG/LP Dated: 7 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Yougesh Kumar Pandey S/o Subash Chander R/o Village Mukhra Tehsil Phallian, District Jammu

Vide notification No. 2657 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: <u>17443_50</u> RG/LP Dated: ₹ .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Yougesh Kumar Pandey, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3811 1 202 / RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Varshul Tagotra S/o Shri Rajinder Kumar Sharma R/o H.No. 52 Maheshpura Tehsil and District Jammu

Vide notification No. 2689 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77461-60 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Varshul Tagotra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3812 of 2015 /RG/LP Dated: 7 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tabida Rashid D/O Abdul Rashid Bhat R/O Ashmar Barakund Tehsil Gool District Ramban

Vide notification No. 36 of 2025/RG/LP Dated 08.01.2025 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 774 59-66 RG/LP Dated: 9.12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Ramban. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Ramban. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Tabida Rashid, Advocate 7.

.....for information and necessary action.

P. Section)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3813 6) 2025 /RG/LP Dated: 9.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vanshika Manhas D/o Shri Manjeet Singh Manhas R/o Village Pernote, Prem Nagar, Tehsil Thathri, District Doda

Vide notification No. 2653 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77467-74 RG/LP Dated: 9.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bhaderwah.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Doda.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Vanshika Manhas, Advocate

.....for information and necessary action.

Assistant Registrar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3814 1 2025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vanshika Bhargav D/o Sh. Bhola Ram R/o Ward No. 13, Tehsil & District Rajouri

Vide notification No. 2654 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77475-82 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Rajouri.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Rajouri.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Vanshika Bhargav, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3015 1 2025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shivani Chalotra D/o Sh. Ashok Kumar R/o Village Shahpur Brahma, P.O Rehal, Tehsil Bishnah, District Jammu

Vide notification No. 2645 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77403-90 RG/LP Dated: 9.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shivani Chalotra, Advocate

.....for information and necessary action.

Assistant Registrar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3013+2125 /RG/LP Dated: 7.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sheetal Devi D/o Sanjay Kumar R/o Neeli Nalla, P.O Bardila, Tehsil & District Udhampur

Vide notification No. 2610 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77491-90 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Udhampur.
- 2. Secretary, Bar Council of India, New Delhi.
- Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Udhampur.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sheetal Devi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 300 12.2025/RG/LP Dated: 9.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shagun D/o Shri Pankaj Kumar R/o H.No. 414-A, Bakshi Nagar Tehsil & District Jammu

Vide notification No. 2642 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77499 SOE RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shagun, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3821 125 /RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sayam Pargal S/o Shri Suresh Kumar R/o Village Mansar, Tehsil Majalta District Udhampur

Vide notification No. 2687 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 77887-14 RG/LP Dated: 9.12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Udhampur. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Udhampur. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Sayam Pargal, Advocate 7.

.....for information and necessary action.

Assistant Registrar

P Section)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 38224205/RG/LP Dated: 12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Saksham Shan S/o Shri Sanjeet Kumar Shan R/o H.No. 14, Kuleed Tehsil & District Kishtwar

Vide notification No. 2681 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 1515-22 RG/LP Dated: 9.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kishtwar.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kishtwar.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Saksham Shan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3623 4 2025 /RG/LP Dated: 7 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Rikshit Sharma S/o Shri Joginder Kumar R/o H.No. 125, Toph Sher Khania Tehsil and District Jammu

Vide notification No. 2639 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 77523-36 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, J&K High Court Bar Association, Jammu. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Rikshit Sharma, Advocate 7.

.....for information and necessary action.

P. Section)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3824 1-2025/RG/LP Dated: 9.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Prinka Bhagat S/o Shri Ravi Kumar R/o Village Dabah Tehsil and District Samba

Vide notification No. 2678 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77531-30 RG/LP Dated: 9.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Bar Association, Samba.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Prinka Bhagat, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3025 of 2025/RG/LP Dated: 9.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Piyush Sharma S/o Sh. Prem Kumar Sharma R/o Village Sagrawat, Narian, Tehsil Darhal, District Rajouri

Vide notification No. 2635 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 77539-46 RG/LP Dated: 9.12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Rajouri. 1

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Rajouri. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Piyush Sharma, Advocate 7.

.....for information and necessary action.

Section)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 38 26 0) 3025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Neha Sharma D/o Shri Brij Lal Sharma R/o Dharbadan Thakrate Tehsil & District Kishtwar

Vide notification No. 2679 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77547-54 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Samba.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Neha Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3827 of 2025/RG/LP Dated: 9.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Navdeep Singh Manhas S/o Sh. Bharat Bhushan Singh R/o Village Smailpur, Tehsil Bari Brahmna, District Samba

Vide notification No. 2634 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 7755-62 RG/LP Dated: 9.12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Samba.

Secretary, Bar Council of India, New Delhi.

 Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, District Bar Association, Samba.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

 Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Navdeep Singh Manhas, Advocate

.....for information and necessary action.

Assistant Registrar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: <u>30 20) វិស</u>្ស/RG/LP Dated:] .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Naman Jasrotia S/o Shri Avtar Singh Jasrotia R/o Village Seshwan Tehsil Chhan Rorian, District Kathua

Vide notification No. 2633 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77 563-70 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kathua.

2. Secretary, Bar Council of India, New Delhi.

 Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, District Bar Association, Kathua.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Naman Jasrotia, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3829 4202 /RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aarush Kapoor S/o Shri Rohit Kapoor R/o 46-New Rehari Tehsil & District Jammu

Vide notification No. 2671 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77571-70 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Jammu.

Secretary, Bar Council of India, New Delhi.

 Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, J&K High Court Bar Association, Jammu.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

 Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr.Aarush Kapoor, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3636.4 2625/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shabir Hussain Butt S/o Shri Ghulam Mohd Butt R/o Ward No. 8, H.No. 124, Gudhali Mohalla, **Tehsil & District Kishtwar**

Vide notification No. 2662 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 77579 - 86 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kishtwar. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Kishtwar. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Shabir Hussain Butt, Advocate 7.

.....for information and necessary action.

Section)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3631 4 2025 /RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Bhanu Pratap Singh S/o Shri Sher Singh R/o Village Panassa Tehsil Thakrakate, District Reasi

Vide notification No. 2661 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77 587-94 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Reasi.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, District Bar Association, Reasi.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Bhanu Pratap Singh, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3032 1 200 RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ansh Gupta S/o Shri Sandeep Mahajan R/o H.No. 316, Sector-1, Lane No.6 Nanak Nagar, Tehsil Bahu, District Jammu

Vide notification No. 2667 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77595-602 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, J&K High Court Bar Association, Jammu.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Ansh Gupta, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3033 4 2015/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Adnan Khan S/o Shri Aftab Ahmed Khan R/o Ward No. 1 Nar Tehsil & District Poonch

Vide notification No. 2680 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 1603-610 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Poonch. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Poonch.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 4. 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Mohd Adnan Khan, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 38344 Lou RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Manvi Sharma D/o Shri Ajit Raj R/o Village Upper Fatwal P.O Chak Bana, Tehsil Bishnah, District Jammu

Vide notification No. 2631 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 17611-10 ___RG/LP Dated: 9 .12.2025

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- 1. Principal District and Sessions Judge, Jammu.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Manvi Sharma, Advocate

.....for information and necessary action.

Assistant Registrar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3835 /RG/LP Dated: 12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Manpreet Kour D/o Shri Rajinder Singh R/o 305/B Prem Nagar, New Plot, Jammu

Vide notification No. 2630 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 17619-16 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, J&K High Court Bar Association, Jammu. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Manpreet Kour, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3036 1 2017 RG/LP Dated: 9.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Keshiv Anthal S/o Sh. Gian Chand R/o Chenani near EDB Bank Ward No. 3, **Tehsil Chenani, District Udhampur**

Vide notification No. 2625 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 17627-34 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Udhampur. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, District Bar Association, udhampur. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Keshiv Anthal, Advocate 7.

.....for information and necessary action.

P Section)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3837 of 2025/RG/LP Dated: 1.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Kaynat Anjum D/o Shakil Ahmed R/o Gool, Tehsil Gool District Ramban

Vide notification No. 2601 of 2024/RG/LP Dated 23.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77635-42 RG/LP Dated: 9.12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Ramban.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, District Bar Association, Ramban.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

 Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Kaynat Anjum, Advocate

.....for information and necessary action.

Assistant Registrar

(L.P Section)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 38 38 1 262 FRG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jatin Dogra S/o Sh. Ashok Kumar R/o H.No. 509, Nai Basti, Vijay Chowk, **Tehsil Gadigarh District Jammu**

Vide notification No. 2624 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 7643-50 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, J&K High Court Bar Association, Jammu. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Jatin Dogra, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3839 4202 (RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Insha Dawood S/o Shri Mohd Daud Iqbal R/o 114, Ustad Mohalla Kachi Chawni Tehsil & District Jammu

Vide notification No. 2682 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77651-50 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Insha Dawood, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3840 4 2025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Humeera Firdous D/o Yahaya Firdous R/o Ahmed Colony, Near City Hospital Bathindi, **Tehsil Bahu, District Jammu**

Vide notification No. 2602 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 77659-66 RG/LP Dated: 9.12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Jammu. 1.

Secretary, Bar Council of India, New Delhi.

2. Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, J&K High Court Bar Association, Jammu.

4. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Ms. Humeera Firdous, Advocate 7.

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3841 of 2025/RG/LP Dated: 9.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Dishant Rana S/o Sh. Baldev Singh R/o Nagri Parole, Tehsil Nagri Parole and District Kathua

Vide notification No. 2620 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77667-74 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kathua.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Bar Association, Kathua.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Dishant Rana, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3842 of 2625 /RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Deepak Kumar Sangral S/o Shri Raj Kumar R/o Gho Rakwalan P.O Gho Bhahmana, **Tehsil Ramgarh, District Samba**

Vide notification No. 2665 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No:\7675-Q2__RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Samba.
- Secretary, Bar Council of India, New Delhi. 2.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Samba.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Deepak Kumar Sangral, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3843 of 2025 /RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Danish

S/o Shri Sanjeev Kumar

R/o Ward No. 2, H.No. 3, Ranbir Singh Pora Near Geeta Bhawan Mandir Tehsil R.S Pura, District Jammu

Vide notification No. 2618 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 17683-90 RG/LP Dated: 9.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Danish, Advocate

.....for information and necessary action.

Assistant Registrar

Section)

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT JAMMU (Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 36 44 1 2025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Danish Khatak S/o Shri Khalid Mehmood Khan R/o Ward No. 1, Mohra Bachhai, Tehsil Surankote, District Poonch

Vide notification No. 2617 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 17691-90 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Danish Khatak, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3845 of 2025 /RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Bin Yameen Firdous S/o Yahaya Firdous R/o Ahmed Colony, Near City Hospital Bathindi, Tehsil Bahu District Jammu

Vide notification No. 2603 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77699-706 RG/LP Dated: 9.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Bin Yameen Firdous, Advocate

.....for information and necessary action.

Assistant Registrar

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3846 of 1025 /RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Atul Khajuria S/o Shri Ram Paul Khajuria R/o Village Lohara Kot, Tehsil Sunderbani, District Rajouri

Vide notification No. 2659 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 17767_14 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Rajouri.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Atul Khajuria, Advocate

.....for information and necessary action.

Assistant Registrar
(L₂P Section)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3847 of 2025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Maahitva Sharma S/O Rajinder Sharma R/O House No.170, Sector-7, Channi Himmat, Tehsil & District Jammu

Vide notification No. 2013 of 2024/RG/LP Dated 16.08.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 17715-22 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, J&K High Court Bar Association, Jammu.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Maahitva Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3848 42015/RG/LP Dated: 7.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Arushi Bhagotra D/O Sh. Pankaj Bhagotra R/O 290, New Plot, Mohalla Puran Nagar, Tehsil & District Jammu

Vide notification No. 2126 of 2024/RG/LP Dated 04.09.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 17723-30 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Jammu.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, J&K High Court Bar Association, Jammu.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Arushi Bhagotra, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3049 1205/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Obaid Shoket Kohli S/o Shri Shoket Hussain R/o Village Lassana Tehsil Surankote District Poonch

Vide notification No. 2963 of 2024/RG/LP Dated 06.12.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 77731_30 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Poonch. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Poonch. 4.

CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website.

Incharge Libray, High Court Wing Jammu/Srinagar for information and 6. also keeping record of the same.

Mr. Obaid Shoket Kohli, Advocate 7.

.....for information and necessary action.

Section)

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3850 4 1025 /RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Zahid Akbar S/o Shri Nazir Akbar R/o Village Qasba PO Bandi Chechian Tehsil Haveli District Poonch

Vide notification No. 3000 of 2024/RG/LP Dated 09.12.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 17739-46 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Poonch.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Poonch.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Zahid Akbar, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3051 4 205/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shub Chetan Sharma S/o Shri Pushkar Raj Sharma R/o Ward No. 6, Upper Channi Sunderbani, Tehsil Siot, District Rajouri

Vide notification No. 2982 of 2024/RG/LP Dated 06.12.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77747-54 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Rajouri.

Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President, District Bar Association, Rajouri.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Shub Chetan Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 30524 2025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rishika Sharma D/o Shri Kewal Sharma R/o Kotedhara Ward No. 6, P/O Kotedhara, Tehsil & District Rajouri

Vide notification No. 2971 of 2024/RG/LP Dated 06.12.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77755-62 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Rajouri.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Rajouri.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Rishika Sharma, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3853 1 2025 /RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Afreena Ara D/O Anaitullah Lohar R/O Pathan Mohalla, Shadipora Drugmulla, Tehsil Drugmulla, District Kupwara

Vide notification No. 2544 of 2024/RG/LP dated 23.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 17713-70 RG/LP Dated: 1.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Afreena Ara, Advocate

.....for information and necessary action.

Assistant Registrar (L.P Section)

ford.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 30541 2025 /RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Aadil Mushtaq S/O Mushtaq Ah Itoo R/O Hillar Itoo Mohalla, Arhama Tehsil Kokernag District Anantnag

Vide notification No. 2542 of 2024/RG/LP dated 23.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 7771-70 RG/LP Dated: 7 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ananthag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Aadil Mushtaq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3056 of 2025/RG/LP Dated: 9.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anum Bashir D/O Bashir Ahmad Teli R/O Jalalabad Adipora Tehsil Sopore District Baramulla

Vide notification No. 2549 of 2024/RG/LP dated 23.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 17779-06 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Anum Bashir, Advocate

.....for information and necessary action.

Assistant Registrar (L.P Section)

find.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3856 1201 RG/LP Dated: 9.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Danish Amin S/o Mohd Amin Bhat R/o Lalipora Malapora Anantnag

Vide notification No. 2688 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 17787-94 RG/LP Dated: 9.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Danish Amin, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3057 () 2025 /RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Jaffar Hussain Shah S/O Noor Hussain Shah R/O Bagh Bhalla, Tehsil Karnah, District Kupwara

Vide notification No. 2688 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77795-Q02RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Jaffar Hussain Shah, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 38 58 4 2025 /RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohammd Waseem S/O Ab Gani Sofi R/O Panjipora Sopore Tehsil Khoie District Baramulla

Vide notification No. 2565 of 2024/RG/LP dated 23.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 17003-10 RG/LP Dated: 9.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohammd Waseem, Advocate

.....for information and necessary action.

Assistant Registrar (L.P Section)

And.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3ds9 42625 /RG/LP Dated: 9.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Mehak Jan D/O Ghulam Rasool Najar R/O Khaipora Bala Tehsil Tangmarg District Baramulla

Vide notification No. 2569 of 2024/RG/LP dated 23.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77811-18 RG/LP Dated: 9.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Mehak Jan, Advocate

.....for information and necessary action.

Assistant Registrar (L.P Section)

And

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3459 4 2025 /RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohammad Navaid Khan S/O Bashir Ahmad Khan R/O Dever Anderbug Lolab Tehsil Sogam District Kupwara

Vide notification No. 2567 of 2024/RG/LP dated 23.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

9-

No: 17019-26 RG/LP Dated: 12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohammad Navaid Khan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 38 60 4 2018 RG/LP Dated: 4 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Aslam Khatana S/O Gulab U Din Khatana R/O Baniya Mohalla Chotipora Heerpora Tehsil & District Shopian

Vide notification No. 2566 of 2024/RG/LP dated 23.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: TROWN Dated: 9 .12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Shopian.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Shopian.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Mohd Aslam Khatana, Advocate

.....for information and necessary action.

Assistant Registrar (L.P Section)

find

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 38616) 2625/RG/LP Dated: 7.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Najma Abid Noorjahan
D/O Abdul Hamid Padder
R/O Sadiwara, Khahgund, Verinag, Near Masjid, Tehsil Dooru,
District Anantnag

Vide notification No. 1950 of 2023/RG/LP dated 11.09.2023 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 77035-42RG/LP Dated: .12.2025

Copy forwarded to the: -

- Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Ananthag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Najma Abid Noorjahan, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3862 4 2025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Nadeem Khaliq Ganie S/O Abdul Khaliq Ganie R/O Neelipora, Ganie Mohalla, Tehsil Handwara, District Kupwara

Vide notification No. 2217 of 2023/RG/LP dated 28.09.2023 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 17843-50 RG/LP Dated: .12.2025

Copy forwarded to the: -

1. Principal District and Sessions Judge, Kupwara.

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

President, District Bar Association, Kupwara.

- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Mr. Nadeem Khaliq Ganie, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3063 4 2025/RG/LP Dated: 7.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Owais Amin Lone S/O Mohammad Amin Lone R/O Lone Mohalla Near Masjid Zungalpora, Tehsil Pehloo, District Kulgam

Vide notification No. 2572 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended upto 31.12.2026 subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

No: 77051-58 RG/LP Dated: 9.12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Kulgam. 1.

Secretary, Bar Council of India, New Delhi. 2.

Manager, Government Press, Jammu for publication in the next issue of 3. Government Gazette.

President, District Bar Association, Kulgam. 4.

- CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on 5. the official website. 6.
- Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same. 7.

Mr. Owais Amin Lone, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3064 61 202 / RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shugufta Akhter D/O Gulam Mohd Wani R/O Yenhama, Tehsil Lar, District Ganderbal

Vide notification No. 1216 of 2023/RG/LP dated 05.06.2023 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 17059-56 RG/LP Dated: 12.2025

Copy forwarded to the: -

Principal District and Sessions Judge, Ganderbal.
 Secretary Bar Council of Indian

2. Secretary, Bar Council of India, New Delhi.

3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.

4. President District Par Association 6.

President, District Bar Association, Ganderbal.

5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.

6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.

7. Ms. Shugufta Akhter, Advocate

.....for information and necessary action.

Assistant Registrar (L.P Section)

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(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3065 4 2025 /RG/LP Dated: 9.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shahana Akhter D/O Akher Hussain Turrey R/O Wachkoo Mohalla Bona Bazar, Tehsil & District Shopian

Vide notification No. 2371 of 2024/RG/LP dated 12.09.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 17057-64 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Shopian.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- President, District Bar Association, Shopian.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shahana Akhter, Advocate

.....for information and necessary action.

Assistant Registrar (L.P Section)

9 -

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3867 4 2025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Syed Romana Shafaq D/O Syed Javaid Geelani R/O Rangpath Tehsil Kralgund Qaziabad District Kupwara

Vide notification No. 2395 of 2024/RG/LP dated 13.09.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 17906-93 RG/LP Dated: 9 .12.2025

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- 1. Principal District and Sessions Judge, Kupwara.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Syed Romana Shafaq, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3868 42525 /RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Shaziya Bashir D/O Bashir Ahmad Chohan R/O Tulwari Magam Tehsil Handwara District Kupwara

Vide notification No. 2586 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 17994-76ml RG/LP Dated: 9 .12.2025

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- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Shaziya Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No:	/RG/LP	Dated:	.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Salman Qasim S/o Mohammad Qasim Hajam R/o Surasyar Chadoora, District Budgam

Vide notification No. 3071 of 2024/RG/LP dated 13.12.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: ______RG/LP Dated: .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Salman Qasim, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3876 4 2025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sania Sofi D/O Bashir Ahmad Sofi R/O Amberpora Tarzoo, Tehsil Khoie, District Baramulla

Vide notification No. 2593 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 10010-17 RG/LP Dated: .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Baramulla.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Baramulla.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Sania Sofi, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3071 4) \$25/RG/LP Dated: 7.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sahil Lateef Aahanger S/O Mohammad Lateef Aahanger R/O Changoo Doru, Tehsil Doru, District Anantnag

Vide notification No. 2588 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Anantnag.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Anantnag.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Sahil Lateef Aahanger, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3872 4285 /RG/LP Dated: 9.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tabiya Gulzar

D/O Gulzar Ahmad Dar

R/O Bagati Kanipora, Gousia Colony Tehsil B.K.Pora District Budgam

Vide notification No. 2598 of 2024/RG/LP dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 10026-33 RG/LP Dated: 9 .12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Budgam.
- Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Budgam.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Tabiya Gulzar, Advocate

.....for information and necessary action.

Assistant Registrar
(L.P Section)

fand.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3073 9425/RG/LP Dated: 9.12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Umair Bin Bashir S/O Bashir Ahmad Ganaie R/O Koil Pulwama, Mohalla Wanpora, Tehsil & District Pulwama

Vide notification No. 1666 dated 16.03.2020 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 10534-41 RG/LP Dated: 9.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Pulwama.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Pulwama.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Umair Bin Bashir, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION
OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3874 4 2025/RG/LP Dated: 7 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Ubaid Majeed S/O Ab Majeed Mir R/O Rakhi Gundmancher Tehsil Sogam District Kupwara

Vide notification No. 2599 of 2024/RG/LP Dated 24.10.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 10042-49 RG/LP Dated: 9.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Kupwara.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Kupwara.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Mr. Ubaid Majeed, Advocate

.....for information and necessary action.

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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EXTENSION OF PROVISIONAL ENROLLMENT

NOTIFICATION

No: 3675 4 2025/RG/LP Dated: 9 .12.2025

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Umera Rasool D/O Ghulam Rasool R/O Lowdara Tehsil & District Bandipora

Vide notification No. 2377 of 2024/RG/LP Dated 12.09.2024 for a period of one year has been extended upto **31.12.2026** subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Registrar Administration

No: 10050-57 RG/LP Dated: 9.12.2025

Copy forwarded to the: -

- 1. Principal District and Sessions Judge, Bandipora.
- 2. Secretary, Bar Council of India, New Delhi.
- 3. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
- 4. President, District Bar Association, Bandipora.
- 5. CPC e-Courts, High Court of J&K and Ladakh, Jammu for uploading on the official website.
- 6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
- 7. Ms. Umera Rasool, Advocate

.....for information and necessary action.